## [TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)] GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

## Notification No. 22/2017-Customs

New Delhi, the 31<sup>st</sup> May, 2017

- **G.S.R. (E).-** In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 73/2006-Customs dated 10<sup>th</sup> July, 2006, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G. S. R. 408(E), dated the 10<sup>th</sup> July, 2006, namely:-
- 2. In the said notification, for paragraph 2, the following paragraph shall be substituted, namely:-
  - "2. The following categories of exports made from 1<sup>st</sup> April, 2005 to 19<sup>th</sup> February, 2006 shall not be counted for calculation of export performance or for computation of entitlement under the scheme -
  - (i) export of imported goods covered under para 2.35 of the Foreign Trade Policy or exports made through transshipment;
  - (ii) export turnover of units operating under SEZ/EOU/EHTP/STP/BTP Schemes or products manufactured by them and exported through Domestic Tariff Area units;
  - (iii) deemed exports (even when payments are received in Free Foreign Exchange and payment is made from Exchange Earners' Foreign Currency account);
  - (iv) service exports;
  - (v) rough, uncut and semi polished diamonds and other precious stones;
  - (vi) export of gold, silver, platinum and other precious metals in any form, including plain and studded jewellery;
  - (vii) export performance made by one exporter on behalf of another exporter.".
- 3. In the said notification, after paragraph 2 as so substituted, the following paragraph shall be inserted, namely:-
  - "3. The following categories of exports made with effect from 20<sup>th</sup> February, 2006 shall not be counted for calculation of export performance or for computation of entitlement under the scheme-
  - (i) export of imported goods covered under para 2.35 of the Foreign Trade Policy or exports made through transshipment;
  - (ii) export turnover of units operating under SEZ/EOU/EHTP/STP/BTP Schemes or supplies made to such units or products manufactured by them and exported through Domestic

Tariff Area units;

- (iii) deemed exports (even when payments are received in Free Foreign Exchange and payment is made from Exchange Earners' Foreign Currency account);
- (iv) service exports;
- (v) diamonds and other precious, semi precious stones;
- (vi) exports of gold, silver, platinum and other precious metals in any form, including plain and studded jewellery;
- (vii) ores and concentrates, of all types and in all forms;
- (viii) cereals, of all types;
- (ix) sugar, of all types and in all forms;
- (x) crude or petroleum oil and crude/petroleum based products covered under ITC HS Codes 2709 to 2715, of all types and in all forms;
- (xi) export performance made by one exporter on behalf of another exporter.".

(F. No. 605/04/2017-DBK)

(Anand Kumar Jha) Under Secretary to the Government of India

**Note:** The principal notification No. 73/2006-Customs, dated the 10<sup>th</sup> July, 2006 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 408(E), dated the 10<sup>th</sup> July, 2006 and was last amended by notification No. 05/2015-Customs, dated the 20<sup>th</sup> February, 2015 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 116(E), dated the 20<sup>th</sup> February, 2015.